

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/5297/2020

This the 25th day of May 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Arifa Parveen, D/o Ali Mohammad Khan, A/p W/o Mushtaq Ahmad Maqdoomi,
R/o Baghat I Shoor Lal Bazar Srinagar.

.....Applicant

(Advocate:- Mr. Nasir Qadri-Not Present)

Versus

State of J&K through its Chief Secretary, Civil Secretariat, Srinagar/Jammu and 3
ors.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER

ORAL

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed date i.e., 25.03.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun

